

**Central Administrative Tribunal
Principal Bench**

**CP-676/2017 in
OA-2436/2017**

New Delhi, this the 10th day of January, 2018

**Hon'ble Mr. Justice Permod Kohli, Chairman
Hon'ble Ms. Praveen Mahajan, Member (A)**

Colonel (Retd) S S Vaid
S/o Shri Mahinder Singh Vaid,
House No. 628, Sector 16-A, Faridabad (Haryana),
Presently residing at :-
C-4A/42A, Janakpuri, New Delhi.

..Petitioner

(Ms. Sonika for Sh. R.K. Rastogi, Advocate)

Versus

Group Captain Kaushik Das,
(Respondent No. 6 in O.A. No. 2436/2017)
Station Commander, Air Force Station, Dabua,
Faridabad-121005

..Respondents

(Dr. Shamshuddin Khan, Advocate)

ORDER(ORAL)

Hon'ble Mr. Justice Permod Kohli]

Vide order dated 25.07.2017, following direction was issued:-

“3. In this view of the matter, without going into the merits of the controversy, we dispose of this OA at the admission stage itself with direction to respondent No. 6 to take decision on the complaint lodged by the applicant, in the light of the letter dated 05.07.2017 from the Central Organization ECHS Adjutant General's Branch, New Delhi, within a period of one month from the date of receipt of a copy of this order, by passing reasoned and speaking order. We further direct the said respondent that while deciding the complaint he should take into consideration the rules, norms and all other relevant consideration, which are in vogue for purposes of appointment to the post in question.”

2. Dr. Shamshuddin Khan, learned counsel appearing for the respondents has produced a compliance affidavit in the court which is taken on record. Along with the affidavit, a copy of the speaking order dated 05.09.2017 has been annexed which inter alia indicates that the representation of the applicant has been considered and disposed of.

3. In this view of the matter, nothing survives in the CP. Proceedings dropped.

(Praveen Mahajan)
Member (A)

(Justice Permod Kohli)
Chairman

/ns/